

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA./TA/MP No ...198/2000.....

Foran

Union of India and ors.

Date of Order	Orders
11.5.2000	<p>Mr. Shiv Kumar, counsel for the applicant</p> <p>Heard the learned counsel for the applicant on admission. The prayer of the applicant in this Original Application is that the impugned PPO dated 16.11.1996 at Ann.A1 fixing the pension of the applicant in the pay scale of Rs. 850-1200 (RP) may be declared as illegal, arbitrary and the same may be modified and pension of the applicant may be fixed in the pay scale of Rs. 950-1500 (RP) with consequential benefits.</p> <p>2. The learned counsel for the applicant submits that applicant has filed representation on 10.5.1999, copy of the same has been annexed at Ann.A2. He submits that the representation has not been disposed of so far. He also submits that the OA be disposed of at the stage of admission by giving directions to dispose of/decide the representation by a reasoned and speaking order within specified time.</p> <p>3. In view of the submissions made by the learned counsel for the applicant, we direct respondent No.2 to decide/dispose of the representation dated 10.5.1999 by a reasoned and speaking order within two months from the date of receipt of a copy of this order if the same has not been decided so far. If the applicant feels aggrieved by the decision on his representation, he will be free to approach the appropriate forum for redressal of his grievance. With the above directions this Original Application is disposed of at the stage of admission.</p> <p><i>Adm.</i> (N.P.NAWANI) Adm. Member</p> <p><i>Judl.</i> (S.K.AGARWAL) Judl. Member</p> <p>86/2000</p>